

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP ((B) No. 262/7/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2021**

Name of the Company: Aditya Birla Finance Ltd
V/s
Sintex Prefab and Infra Ltd

Section 7 of the IBC,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Ms. Himani Chhabra, Advocate appeared on behalf of Petitioner

Mr. Tirth Nayak, Advocate appeared on behalf of Respondent.

One IB Petition i.e. C.P. (I.B) 321/2020 has already been admitted on 24.02.2021 against the same Corporate Debtor.

Accordingly, the instant IB Petition i.e. C.P.(I.B) No. 262/2020 is dismissed as infructuous.

The Petitioner is at liberty to put his claims before the IRP.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 12th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**